

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7416/2008  
(Arising out of impugned final judgment and order dated 25/01/2008  
in CRLA No. 712/1999 passed by the High Court of Madras)

SUPERINTENDENT OF CENTRAL EXCISE CUSTOMS

Petitioner(s)

VERSUS

PREM PRATAP SINGH SISODIA &amp; ANR.

Respondent(s)

(With appln.(s) for c/delay in filing SLP, stay, effecting  
substituted service) (For Final Disposal)

WITH

SLP(Crl) No. 6002/2009

(With appln.(s) for effecting substituted service and stay)

SLP(Crl) No. 6005/2009

(With appln.(s) for effecting substituted service and stay and  
Office Report)

(For Final Disposal)

Date : 05/01/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA  
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Ms. Indu Malhotra, Sr. Adv.  
Mr. Arijit Prasad, Adv.  
Ms. Sushma Manchanda, Adv.  
Mr. Shreekant N. Terdal, Adv.  
Mr. B. V. Balaram Das, Adv.

For Respondent(s) Mr. E. C. Agrawala, Adv.  
Mr. Rajesh Kumar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

At the request of learned senior counsel appearing on  
behalf of the petitioner the matters are adjourned by four  
weeks.

In the meanwhile, the learned counsel for the  
petitioner is directed to get the translation of the  
depositions done and file the same.

(S. K. RAKHEJA)  
COURT MASTER

(MALA KUMARI SHARMA)  
COURT MASTER

